

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.2823 of 2020**

Amit Kumar @ Amit Choudhary
@ Butta & Ors. **Petitioners**

Versus

The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioners : Mr. Bijay Kumar Sinha, Advocate
For the State : Mr. S. K. Srivastava, A.P.P.

02/Dated: 09th September, 2020

1. Learned counsel for the petitioners and learned A.P.P., are present.
2. Learned counsel for the petitioners submits that he shall file the undertaking to remove the defects, as pointed out by the office, as and when the physical functioning of the Court starts functioning.
3. Heard. If the undertaking is so filed, then office to list the application under the appropriate heading after two weeks.

(AMITAV K. GUPTA, J.)

Chandan/-